

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.48/2002 in OA No.2625/2000

New Delhi, this 14th day of February, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman  
Hon'ble Shri M.P. Singh, Member(A)

Vanraj Chavda .. Applicant

(By Shri George Paracken, Advocate)

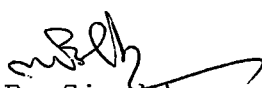
versus

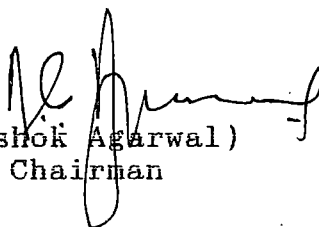
Union of India & Others .. Respondents

ORDER(in circulation)

By Shri M.P. Singh, Member(A)

This Review Application is filed on behalf of applicant seeking review of our judgement dated 9.01.2002 by which OA No.2625/2000 was dismissed being devoid of merit and for the detailed reasons mentioned therein. Review is sought on the ground that the aforesaid judgement has been passed with non-application of mind to the pleadings and material on record inasmuch as the EO had based his findings on an entirely different issue. Since we have held that there was no legal infirmity in the disciplinary proceedings held by the respondents against the applicant and the findings of EO were based on evidence on record, the aforesaid contention of review applicant has no force and deserves to be rejected. In this view of the matter, the present RA is not maintainable under Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 of CPC, and therefore the same is rejected. No costs.

  
(M.P. Singh)  
Member(A)

  
(Ashok Agarwal)  
Chairman

/gtv/